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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI.

O.A.No.411 of 1992

Date of Decision: 10.5.93.

Ganga Dhar & others Applicants.

Versus

Union of India & others Respondents.

CORAM:

Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman.

Hon'ble Mr.S.R.Adige, Member(A)

For the applicants: Shri V.C.Sondhi, Counsel.

For the respondents: Shri G.R.Nayyar, Counsel.

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice S. K. Dhaon, Vice-Chairman)

The petitioners are working as Sweepers. Apprehending termination of their services, they came to this Tribunal by means of this application. They prayed that the alleged order of the termination may be set aside. They further prayed that the respondents may be directed to regularise their services.

2. A counter affidavit has been filed.
3. Counsel for the parties have been heard.
4. Learned counsel for the respondents states that no order of termination has been passed against the petitioners. If in future such a contingency arises, the respondents shall act strictly in accordance with **✓** Section 25 of the Industrial Disputes Act, 1947 before retrenching the petitioners from services. This statement in our opinion is a sufficient safeguard at the present moment.
5. It goes without saying that the respondents **✓** shall make every endeavour to regularise the services of the petitioners.

(11)

✓ 6. The respondents shall not recruit juniors to the petitioners or freshers so long the question of regularisation of the petitioners' services is not decided.

7. With these directions, this application is disposed of finally but without any order as to costs.

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(S.R. ADIGE)
MEMBER(A)

Sun
(S.K. DHAON)
VICE-CHAIRMAN (J)

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